

Court No. - 1

Case :- P.I.L. CIVIL No. - 22346 of 2020

Petitioner :- Brahma Shanker Shashtri

Respondent :- State Of U.P.Thru Secy. Basic Education
Lucknow & Ors.

Counsel for Petitioner :- In Person

Counsel for Respondent :- C.S.C.

Hon'ble Pankaj Mithal,J.

Hon'ble Saurabh Lavania,J.

Heard Sri Brahma Shanker Shashtri, petitioner in person.

The petitioner in public interest wants that "Bhagvad Geeta" may be taught as one of the subjects to the students of all classes i.e. Basic Education to Higher Education in the overall interest of the society.

In case, the petitioner wants to include "Bhagvad Geeta" as one of the subjects in the syllabus of intermediate, he may approach the appropriate authority such as Board of High School and Intermediate Education, Uttar Pradesh or any other Board or University concerned, which he considers proper for including it as a subject or as a part of the syllabus of one of the subjects.

The writ petition as filed is completely vague and misconceived and is ***dismissed*** with above observation.

Order Date :- 25.11.2020

Arun/-